

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 875 of 1992. 5

Between

Dated: 12.10.1992.

Abdul Kareem

Applicant

And

1. The Union of India rep. by its Secretary, Ministry of Finance (Department of Revenue), North Block, New Delhi.
2. The Central Board of Excise and Customs, rep. by its Secretary, Govt. of India, New Delhi.
3. The Collector, Central Excise, Basheerbagh, Hyderabad.
4. The Asst. Collector, Central Excise, Division II, Hyderabad.

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Respondents

Counsel for the Applicant

: Sri. G. Parmeswara Rao

Counsel for the Respondents

: Sri. M. Jagan-Mohan Reddy, A.M.T. CGSC

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member
Hon'ble Mr. T.Chandrasekhar Reddy, Judicial Member.

The Tribunal made the following order:-

In this application, the prayer is that the applicant should be considered for appointment to the post of Sepoy with reference to the notification C.No.II/31/26/91-E.5 Vol.II dated 11.10.1991 of the Collector of Central Excise, Hyderabad.

The applicant having been sponsored through Employment Exchange was appointed as a contingent labourer and was performing duties as Sweeper cum water boy w.e.f. 11.4.1989 in the office of Asst. Collector, Central Excise Division-II, Hyderabad. In response to the notification dated 11.10.1991 he applied for appointment as a sepoy vide Annexure-IV to the application. The contention of the applicant is that he is fully qualified and eligible to be considered for the post of sepoy. However, he has not heard anything from the respondents as to the fate of his application. Inspite of his efforts to meet the concerned officials he was unable to get any positive response from them.

As a short point is involved, we consider that this application can be disposed of at the admission stage itself.

Having gone through the material and hearing the counsel of both the parties, this application may be disposed of with a direction to the respondents to treat this application as a representation to consider the same and dispose it of with an order giving reasons. The respondents will comply with this order within one month from the date of communication of this order.